

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/287/2016/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 04th November, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura)-reg.

Ref: 1) Government Order No.ಇಡಿ 202 ಪಿಬಿಎಸ್ 2016, Bengaluru, dated: 16/07/2016.

2) Nomination Order No.UPLOK-1/DE/287/2016, Bengaluru, dated: 06/08/2016 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 31/10/2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 16/07/2016 initiated the disciplinary proceedings against Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura) (hereinafter referred to as Delinquent Government

Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-I/DE/287/2016, Bengaluru, dated: 06/08/2016 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO, Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura) was tried for the following charges:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ-1

ಶ್ರೀ.ಡಿ.ಆರ್.ನಾಯ್ಕ - ಹಿಂದಿನ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು, ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ, ಕ್ಯಾದಗಿ ಸಿದ್ದಾಪುರ ಪ್ರಸ್ತುತ ಕ್ಲಸ್ಟರ್ ರಿಸೋರ್ಸ್ ಪರ್ಸನ್, ಕ್ಯಾದಗಿ, ಸಿದ್ದಾಪುರ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ.

- i. ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಕ್ಯಾದಗಿ ಇದರ ನೂತನ ನಲಿ-ಕಲಿ ಕಟ್ಟಡದ ಕಾಮಗಾರಿಯನ್ನು 2008-09ನೇ ಸಾಲಿನಲ್ಲಿ ಮಂಜೂರಾದ ರೂ.4,20,000/-ಗಳ ಅನುದಾನದ ಮೇರೆಗೆ ಶಾಲೆಯ ಎಸ್.ಡಿ.ಎಂ.ಸಿ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ಕಾರ್ಯವಧಿಯಲ್ಲಿ 2001-11ನೇ ಸಾಲಿನಲ್ಲಿ ಪ್ರಾರಂಭಿಸಲಾಗಿತ್ತು.



- ii. ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ದಿ.27/06/2011ರಂದು ಸದರಿ ಶಾಲೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡ ನೆಲಮಟ್ಟದ ಹಂತದಲ್ಲಿತ್ತು ಹಾಗೂ ಅನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮುಖ್ಯೋಪಾಧ್ಯಾಯ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಪೂರೈಸಲಾಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- iii. ಸದರಿ ಕಾಮಗಾರಿ ಅತ್ಯಂತ ಕಳಪೆ ಮಟ್ಟದಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡಿರುವುದು ಹಾಗೂ ಅದನ್ನು 2011ನೇ ಸಾಲಿನಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, 2015 ಸಾಲಿನಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳ ವೀಕ್ಷಣೆ ಮಾಡಿದಾಗ, ಕಟ್ಟಡದ ಮೇಲ್ಭಾಗವಿರುವ ಮಳೆಗಾಲದಲ್ಲಿ ನೀರು ಸೋರುವಿಕೆಯಿಂದಾಗಿ ಎ.ಸಿ.ಸಿ. ಶೀಟ್ ಅಳವಡಿಸಿರುವುದು ಹಾಗೂ ಪೂರ್ವದ ಗೋಡೆಯ ಹೊರಭಾಗದಲ್ಲಿ ಪ್ಲಾಸ್ಟರ್ ಮಾಡದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- iv. ತನಿಖಾಧಿಕಾರಿಯವರು ನೀಡಿದ ವರದಿಯಿಂದ ಸದರಿ ಕಟ್ಟಡಕ ಕಾಮಗಾರಿ ವ್ಯವಸ್ಥಿತವಾಗಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇರುವುದು ಹಾಗೂ ಕಳಪೆ ಮಟ್ಟದ ಕಾಮಗಾರಿ ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- v. ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಲ್.ಭಟ್ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಹಿಂದಿನ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದರಿಂದ ಹಾಗೂ ಈಗ ಸಾರ್ವಜನಿಕ ನೌಕರರು ಇರುವುದರಿಂದ ಹಾಗೂ ಶ್ರೀ.ಸದಾನಂದ್ ಎಂ.ನಾಯಕ್ ದಿ.28/2/2013ರಂದು ನಿವೃತ್ತಿಯಾದ ಕಾರಣ ಹಾಗೂ ಅವರು ಕ್ಯಾಡಗಿ ಶಾಲೆಯಿಂದ 27/6/2011 ರಂದು ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡದ ಕಾಮಗಾರಿ ನೆಲಮಟ್ಟದಲ್ಲಿ ಇದ್ದ ಕಾರಣ ಅವರುಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲಾಗದು.
- vi. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕಾಮಗಾರಿ ನಡೆದ ಸಮಯದಲ್ಲಿ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾಗಿ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಕಾರಣ ಕಳಪೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ ಜವಾಬ್ದಾರಾಗಿರುವುದು ಹಾಗೂ ಅವರ ಕರ್ತವ್ಯ ಲೋಪದಿಂದಲೇ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ವ್ಯವಸ್ಥಿತ ಹಾಗೂ ಸದೃಶ ನಲಿ-ಕಲಿ ಶಾಲಾ ಕೊಠಡಿ ನಿರ್ಮಾಣ ಸರ್ಕಾರದ ಉದ್ದೇಶ ವಿಫಲವಾಗಿರುವುದು ಹಾಗೂ ಅದಕ್ಕಾಗಿ ಮೀಸಲಾಗಿರಿಸಿದ ರೂ.4,20,000/- ಅನುದಾನ ಸದುಪಯೋಗವಾಗದೇ ಇರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

L

ಆಯಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1) (i) (ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Proved' the charges leveled against DGO, Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura).
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined four witnesses i.e., PW-1 to PW-4 and Ex. P-1 to P-9 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.




7. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO, Shri Dharma R.Naik will retire from service on 30/06/2025.

8. Having regard to the nature of charge 'Proved' against DGO, Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura) and on consideration of the totality of circumstances:-

—“It is hereby recommended to the Government to impose penalty of withholding three annual increments payable to DGO, Shri Dharma R.Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura) with cumulative effect”.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

3:

KARNATAKA LOKAYUKTA

No: Uplok-1/DE/287/2016/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 31/10/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against Sri. Dharma R. Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura Taluk, Uttara Kannada District- reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984, in Complt/Uplok/BGM/8010/2015/ARE-6, dtd.23/03/2016.
2) Government Order No.ಇಡಿ/202/ಪಿಬಿಎಸ್/2016, ಬೆಂಗಳೂರು, dtd.16/07/2016.
3) Nomination Order No.UPLOK-1/DE/287/2016, Bangalore, dtd.06/08/2016.

Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. Aruna Ganapathy Hegde and Sri. Harshavardana Venkatasubba Hegde, r/o Kyadagi Post, Siddapura Taluk, Uttara Kannada District, (herein after referred as 'Complainants') against Sri.

Handwritten signature and date: 31/10/2022

Dharma R. Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura Taluk, Uttara Kannada District (herein after referred to as the Delinquent Government Official in short 'DGO').

2. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO submitted his comments. After receiving the comments rejoinder of the complainant was received. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act, as per Ref. No.1 Complt/Uplok/BGM/8010/2015/ARE-6, dtd.23/03/2016.

3. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No.ಇಡಿ/202/ಪಿಬಿಎಸ್/2016, ಬೆಂಗಳೂರು, dtd.16/07/2016.

4. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3.UPLOK-1/DE/287/2016,Bangalore,dtd.06/08/2016.

5. Brief allegations made in the complaint are that:

Complainants Sri. Aruna Ganapathy Hegde and Sri. Harshavardana Venkatasubba Hegde, r/o Kyadagi Post,

Siddapura Taluk, Uttara Kannada District, has lodged a complaint alleging that earlier one Rajendra S. Bhat, President, of SDMC Government Higher Primary School, Kyadagi Post, Siddapura Taluk, (2) Sadananda M. Naik, the then Secretary, of SDMC Government Higher Primary School, Kyadagi village, Siddapura, Kumata Taluk, U.K. District, during their period of work, Government had allotted fund for effecting repairs to old buildings of schools under 'Nali-Kali' educational benefit scheme and these two Officers have committed misconduct as public servants and have misused the fund and have not carried out effective repairs to the school building and have not maintained the auction records, estimation copies, building completion certificate etc. On the basis of the said complaint, preliminary enquiry complt/Uplok/BGM/810/2015 was registered and entrusted to ARE-8 to submit preliminary report. After receiving the complaint in the course of verification of records, I.O. Lokayuktha Police was appointed and Lokayuktha Inspector submitted his detailed report about irregularities committed by above said two persons and not completing the construction work, as per the estimation. Further information was received that present DGO Dharma R Naik was working in the relevant period as Head-Master and also Secretary, SDMC School, because of his dereliction of duty in executing the project work of renovating the SDMC School under 'Nali-Kali'

[Handwritten signature]
31/10/16

scheme introduced by Government was not reached and protection of children studying in the school with good condition of the building was denied. Comments of DGO filed in the preliminary enquiry were not considered to be reliable. Further respondent No.1 in the complaint i.e., Rajendra Bhat, the then President of the said school was not a public servant and respondent No.2 in the complaint i.e., Sadananda M Naik had retired on 28/02/2013 and was transferred from the said school Kyadagi on 27/06/2011. On these two grounds, the proceedings against Rajendra Bhat and Sadananda were not found proper to be initiated and recommended for initiating D.E. was made against Dhara S. Naik present DGO.

6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ-1

2. ಶ್ರೀ.ಡಿ.ಆರ್.ನಾಯ್ಕ - ಹಿಂದಿನ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು, ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ, ಕ್ಯಾದಗಿ ಸಿದ್ದಾಪುರ ಪ್ರಸ್ತುತ ಕ್ಲಸ್ಟರ್ ರಿಸೋರ್ಸ್ ಪರ್ಸನ್, ಕ್ಯಾದಗಿ, ಸಿದ್ದಾಪುರ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ:
 - i. ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಕ್ಯಾದಗಿ ಇದರ ನೂತನ ನಲಿ-ಕಲಿ ಕಟ್ಟಡದ ಕಾಮಗಾರಿಯನ್ನು 2008-09ನೇ ಸಾಲಿನಲ್ಲಿ ಮಂಜೂರಾದ ರೂ.4,20,000/-ಗಳ ಅನುದಾನದ ಮೇರೆಗೆ ಶಾಲೆಯ ಎಸ್.ಡಿ.ಎಂ.ಸಿ

ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ಕಾರ್ಯವಧಿಯಲ್ಲಿ 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ಪ್ರಾರಂಭಿಸಲಾಗಿತ್ತು.

ii. ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ದಿ.27/06/2011ರಂದು ಸದರಿ ಶಾಲೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡ ನೆಲಮಟ್ಟದ ಹಂತದಲ್ಲಿತ್ತು ಹಾಗೂ ಅನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಮುಖ್ಯೋಪಾಧ್ಯಾಯ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಪೂರೈಸಲಾಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

iii. ಸದರಿ ಕಾಮಗಾರಿ ಅತ್ಯಂತ ಕಳಪೆ ಮಟ್ಟದಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡಿರುವುದು ಹಾಗೂ ಅದನ್ನು 2011ನೇ ಸಾಲಿನಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, 2015ನೇ ಸಾಲಿನಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳ ವೀಕ್ಷಣೆ ಮಾಡಿದಾಗ, ಕಟ್ಟಡದ ಮೇಲ್ಭಾಗದಿಂದ ಮಳೆಗಾಲದಲ್ಲಿ ನೀರು ಸೋರುವಿಕೆಯಿಂದಾಗಿ ಎ.ಸಿ.ಸಿ. ಶೀಟ್ ಅಳವಡಿಸಿರುವುದು ಹಾಗೂ ಪೂರ್ವದ ಗೋಡೆಯ ಹೊರಭಾಗದಲ್ಲಿ ಪ್ಲಾಸ್ಟರ್ ಮಾಡದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.

iv. ತನಿಖಾಧಿಕಾರಿಯವರು ನೀಡಿದ ವರದಿಯಿಂದ ಸದರಿ ಕಟ್ಟಡಕ ಕಾಮಗಾರಿ ವ್ಯವಸ್ಥಿತವಾಗಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇರುವುದು ಹಾಗೂ ಕಳಪೆ ಮಟ್ಟದ ಕಾಮಗಾರಿ ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

v. ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಸ್.ಭಟ್ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಹಿಂದಿನ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದರಿಂದ ಹಾಗೂ ಈಗ ಸಾರ್ವಜನಿಕ ನೌಕರರು ಇರುವುದರಿಂದ ಹಾಗೂ ಶ್ರೀ.ಸದಾನಂದ್ ಎಂ.ನಾಯಕ್ ದಿ.28/2/2013ರಂದು ನಿವೃತ್ತಿಯಾದ ಕಾರಣ ಹಾಗೂ ಅವರು ಕ್ಯಾದಗಿ ಶಾಲೆಯಿಂದ 27/6/2011 ರಂದು ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡದ ಕಾಮಗಾರಿ ನೆಲಮಟ್ಟದಲ್ಲಿ ಇದ್ದ ಕಾರಣ ಅವರುಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲಾಗದು.

vi. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕಾಮಗಾರಿ ನಡೆದ ಸಮಯದಲ್ಲಿ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾಗಿ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಕಾರಣ ಕಳಪೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ ಜವಾಬ್ದಾರಾಗಿರುವುದು ಹಾಗೂ ಅವರ ಕರ್ತವ್ಯ ಲೋಪದಿಂದಲೇ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ವ್ಯವಸ್ಥಿತ ಹಾಗೂ ಸದೃಶ ನಲಿ-ಕಲಿ ಶಾಲಾ ಕೊಠಡಿ ನಿರ್ಮಾಣ ಸರ್ಕಾರದ ಉದ್ದೇಶ ವಿಫಲವಾಗಿರುವುದು ಹಾಗೂ ಅದಕ್ಕಾಗಿ ಮೀಸಲಾಗಿರಿಸಿದ ರೂ.4,20,000/- ಅನುದಾನ ಸದುಪಯೋಗವಾಗದೇ ಇರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ

[Handwritten signature]

ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರಪಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1) (i) (ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಸಿದ್ದಾಪುರ ತಾಲ್ಲೂಕಿನ, ಕ್ಯಾದಗಿ ಪೋಸ್ಟ್‌ಗೆ ಸೇರಿದ ಕಿರೇಕೋಡ್ ಗ್ರಾಮದ ವಾಸಿಯಾದ ಶ್ರೀ.ಅರುಣ ಗಣಪತಿ ಹೆಗ್ಡೆ ಮತ್ತು ಅದೇ ಕ್ಯಾದಗಿ ಪೋಸ್ಟ್‌ಗೆ ಸೇರಿ ಅಂಕೈ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀ.ಹರ್ಷವರ್ಧನ ವೆಂಕಟಸುಬ್ಬ ಹೆಗಡೆ (ಇನ್ನು ಮುಂದು ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರು ಸಿದ್ದಾಪುರ ಕ್ಯಾದಗಿಯ ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದ ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಸ್.ಭಟ್ ಮತ್ತು ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಶ್ರೀ.ನದಾನಂದ ಎಂ.ನಾಯ್ಕ ರವರ ವಿರುದ್ಧ ದೂರು ದಾಖಲಿಸಿ ಅವರುಗಳ ಅವಧಿಯಲ್ಲಿ ಶಾಲೆಯ ನಲಿ-ಕಲಿ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಾಣ ಮಾಡುವಾಗ ಕಾಮಗಾರಿಯನ್ನು ಸರಿಯಾಗಿ ಮಾಡದೇ ಇರುವುದರಿಂದ ನಲಿ-ಕಲಿ ಕೊಠಡಿಯಲ್ಲಿ ಮಕ್ಕಳು ಮಳೆಗಾಲದಲ್ಲಿ ಕುಳಿತುಕೊಳ್ಳಲಾಗದೇ ಇರುವ ಪರಿಸ್ಥಿತಿ ಇದೆ. ಹಳೇ ಕಟ್ಟಡದ ಕಛೇರಿಯಲ್ಲಿ ಬಂದ ಅನುದಾನವನ್ನು ಖರ್ಚು ಮಾಡದೇ ಬಿಲ್ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆಯೆಂದು ಆಪಾದಿಸಿದ್ದಾರೆ.
4. ದೂರನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 9ರಡಿಯಲ್ಲಿ ತನಿಖೆ ಕೈಗೊಂಡು ಕಾರವಾರದ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಆರಕ್ಷಕರವರಿಂದ ವರದಿಯನ್ನು ಕೇಳಿ ಪಡೆಯಲಾಯಿತು. ಸದರಿ ವರದಿಯಲ್ಲಿ ಹಳೆಯ ಕಟ್ಟಡ ನೆಲಸಮ ಮಾಡಿ ಸಾಮಗ್ರಿಗಳ ಹರಾಜಿನಲ್ಲಿ ಬಂದ

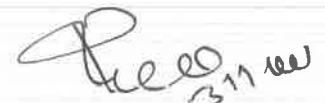
(Handwritten signature)

ರೂ.13,000/-ಗಳನ್ನು ಕಟ್ಟಡಕ್ಕೆ ಬಳಸಿಕೊಂಡಿಲ್ಲ. ನಲಿ-ಕಲಿ ಕಟ್ಟಡದ ಕಾಮಗಾರಿಯನ್ನು ವ್ಯವಸ್ಥಿತ ರೀತಿಯಲ್ಲಿ ಪೂರ್ಣಗೊಳಿಸದೇ ಮಳೆಗಾಲದಲ್ಲಿ ನೀರು ಸೋರುವಿಕೆಯಿಂದಾಗಿ ಕೊಠಡಿಯಲ್ಲಿ ನೀರು ಸೋರುತ್ತಿದ್ದ ಕಾರಣ ಇತ್ತೀಚೆಗೆ ಸಿಮೆಂಟ್ ಫೀಟ್‌ಗಳನ್ನು ಹೊದೆಸಲಾಗಿದೆ. ಪೂರ್ವದ ಗೋಡೆಯ ಹೊರಭಾಗದಲ್ಲಿ ಸಿಮೆಂಟ್ ಪ್ಲಾಸ್ಟರಿಂಗ್ ಮಾಡದೇ ಇರುವುದರಿಂದ ಗೋಡೆಗುಂಟ ನೀರು ಇಳಿದು ಕಟ್ಟಡದ ಒಳಭಾಗದಲ್ಲಿ ನೀರು ಬಂದಿರುವುದು ಕಂಡುಬಂದಿದೆ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದಾರೆ.

5. ದೂರು ಮತ್ತು ಅದರೊಂದಿಗಿನ ದಾಖಲೆಗಳ ಪ್ರತಿಗಳನ್ನು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಸ್.ಭಟ್ ಮತ್ತು ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ರವರಿಗೆ ಕಳುಹಿಸಿ ಅವರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪಡೆಯಲಾಯಿತು ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಸ್.ಭಟ್ ರವರು ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾಗಿದ್ದ ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್‌ರವರು ಕಾಮಗಾರಿಯ ಹಣಕಾಸಿನ ವ್ಯವಹಾರವನ್ನು ನೋಡಿಕೊಳ್ಳುತ್ತಿದ್ದರು ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ ಮತ್ತು ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್‌ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತಾವು ಸದರಿ ಶಾಲೆಯಲ್ಲಿ ದಿ.27/6/2011 ರವರೆಗೆ ಕೆಲಸ ಮಾಡಿರುವುದಾಗಿ ಮತ್ತು ಕಾಮಗಾರಿ ನೆಲಗಟ್ಟಿನ ಹಂತದಲ್ಲಿದ್ದಾಗ ತಾವು ಕರ್ಕಿಮಕ್ಕೆ ಶಾಲೆಗೆ ವರ್ಗಾವಣೆಯಾಗಿ ದಿ.28/02/2013 ಸೇವೆಯಿಂದ ನಿವೃತ್ತಿಯಾಗಿದ್ದಾಗಿ ಹಾಗೂ ಕ್ಯಾದಗಿ ಶಾಲೆಗೆ 07/06/2011ರ ನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕೆಲಸ ಮಾಡಿದ್ದಾರೆಂದು ಹೇಳಿದ ಮೇರೆಗೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರನ್ನು ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರ್ಪಡೆ ಮಾಡಿ ಅವರ ಉತ್ತರವನ್ನು ಕೇಳಲಾಯಿತು. ಸದರಿಯವರು ತಮ್ಮ ಉತ್ತರದಲ್ಲಿ ಆಪಾದನೆಗಳನ್ನು ಅಲ್ಲಗಳೆದಿರುತ್ತಾರೆ.

6. ಮೇಲೆ ಹೇಳಿದ ವಿವರಗಳಿಂದ ಕಂಡುಬರುವುದೇನೆಂದರೆ:-

- i. ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಕ್ಯಾದಗಿ ಇದರ ನೂತನ ನಲಿ-ಕಲಿ ಕಟ್ಟಡದ ಕಾಮಗಾರಿಯನ್ನು 2008-09ನೇ ಸಾಲಿನಲ್ಲಿ ಮಂಜೂರಾದ ರೂ.4.20,000/-ಗಳ ಅನುದಾನದ ಮೇರೆಗೆ ಶಾಲೆಯ ಎಸ್.ಡಿ.ಎಂ.ಸಿ

 3/11/16

ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ಕಾರ್ಯಪಡಿಯಲ್ಲಿ 2001-11ನೇ ಸಾಲಿನಲ್ಲಿ ಪ್ರಾರಂಭಿಸಲಾಗಿತ್ತು.

- ii. ಶ್ರೀ.ಸದಾನಂದ ಎಂ.ನಾಯಕ್ ದಿ.27/06/2011ರಂದು ಸದರಿ ಶಾಖೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡ ನೆಲಮಟ್ಟದ ಹಂತದಲ್ಲಿತ್ತು ಹಾಗೂ ಅನಂತರ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಮುಖ್ಯೋಪಾಧ್ಯಾಯ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಪೂರೈಸಲಾಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
 - iii. ಸದರಿ ಕಾಮಗಾರಿ ಅತ್ಯಂತ ಕಳಪೆ ಮಟ್ಟದಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡಿರುವುದು ಹಾಗೂ ಅದನ್ನು 2011ನೇ ಸಾಲಿನಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, 2015 ಸಾಲಿನಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿ ಸ್ಥಳ ವೀಕ್ಷಣೆ ಮಾಡಿದಾಗ, ಕಟ್ಟಡದ ಪೇಲಾವಣೆಯಿಂದ ಮಳೆಗಾಲದಲ್ಲಿ ನೀರು ಸೋರುವಿಕೆಯಿಂದಾಗಿ ಎ.ಸಿ.ಸಿ. ಶೀಟ್ ಅಳವಡಿಸಿರುವುದು ಹಾಗೂ ಪೂರ್ವದ ಗೋಡೆಯ ಹೊರಭಾಗದಲ್ಲಿ ಪ್ಲಾಸ್ಟರ್ ಮಾಡದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.
 - iv. ತನಿಖಾಧಿಕಾರಿಯವರು ನೀಡಿದ ವರದಿಯಿಂದ ಸದರಿ ಕಟ್ಟಡಕ ಕಾಮಗಾರಿ ವ್ಯವಸ್ಥಿತವಾಗಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇರುವುದು ಹಾಗೂ ಕಳಪೆ ಮಟ್ಟದ ಕಾಮಗಾರಿ ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
 - v. ಶ್ರೀ.ರಾಜೇಂದ್ರ ಎಸ್.ಭಟ್ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಹಿಂದಿನ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದರಿಂದ ಹಾಗೂ ಈಗ ಸಾರ್ವಜನಿಕ ನೌಕರರು ಇರುವುದರಿಂದ ಹಾಗೂ ಶ್ರೀ.ಸದಾನಂದ್ ಎಂ.ನಾಯಕ್ ದಿ.28/2/2013ರಂದು ನಿವೃತ್ತಿಯಾದ ಕಾರಣ ಹಾಗೂ ಅವರು ಕ್ಯಾದಗಿ ಶಾಲೆಯಿಂದ 27/6/2011 ರಂದು ವರ್ಗಾವಣೆಯಾಗುವಾಗ ಕಟ್ಟಡದ ಕಾಮಗಾರಿ ನೆಲಮಟ್ಟದಲ್ಲಿ ಇದ್ದ ಕಾರಣ ಅವರುಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲಾಗದು.
 - vi. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾಮಗಾರಿ ನಡೆದ ಸಮಯದಲ್ಲಿ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾಗಿ ಹಾಗೂ ಎಸ್.ಡಿ.ಎಂ.ಸಿ.ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಕಾರಣ ಕಳಪೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗೆ ಜವಾಬ್ದಾರರಾಗಿರುವುದು ಹಾಗೂ ಅವರ ಕರ್ತವ್ಯ ಲೋಪದಿಂದಲೇ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ವ್ಯವಸ್ಥಿತ ಹಾಗೂ ಸದೃಶ ನಲಿ-ಕಲಿ ಶಾಲಾ ಕೊಠಡಿ ನಿರ್ಮಾಣ ಸರ್ಕಾರದ ಉದ್ದೇಶ ವಿಫಲವಾಗಿರುವುದು ಹಾಗೂ ಅದಕ್ಕಾಗಿ ಮೀಸಲಾಗಿರಿಸಿದ ರೂ.4,20,000/- ಅನುದಾನ ಸದುಪಯೋಗವಾಗದೇ ಇರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.
7. ಕಡತದಲ್ಲಿನ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಸಿದ್ದಾಪುರ ತಾಲ್ಲೂಕಿನ ಕ್ಯಾದಗಿಯ ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ 27/06/2011ರಿಂದ ಮುಖ್ಯೋಪಾಧ್ಯಾಯ ಹಾಗೂ


31/10/11

ಶಾಲೆಯ ಎನ್.ಡಿ.ಎಂ.ಸಿ ಕಾರ್ಯದರ್ಶಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವಾಗ ರೂ.4,20,000/- ಅನುದಾನದಲ್ಲಿ ಕೈಗೆತ್ತಿಕೊಂಡಿದ ಶಾಲೆಯ ನಲಿ-ಕಲಿ ಕೊಠಡಿ ಕಟ್ಟಡವನ್ನು ವ್ಯವಸ್ಥಿತವಾಗಿ ಹಾಗೂ ಗುಣಮಟ್ಟದ ಕಾಮಗಾರಿ ಮಾಡದೇ ಕಳಪೆ ಮಟ್ಟದ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಿ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ಸದೃಶ ಹಾಗೂ ವ್ಯವಸ್ಥಿತವಾದ ನಲಿ-ಕಲಿ ಶಾಲಾ ಕೊಠಡಿ ಒದಗಿಸುವ ಸರ್ಕಾರದ ಉದ್ದೇಶ ವಿಫಲವಾದ ಹಾಗೂ ಅದಕ್ಕೆ ಮೀಸಲಾಗಿದ್ದ ರೂ.4,20,000/- ಅನುದಾನ ಸದುಪಯೋಗವಾಗದೇ ಇರುವುದಕ್ಕೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾರಣರಾಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುವುದರಿಂದ ಕ್ರಮಕೈಗೊಳ್ಳಲು ಅವರ ವಿರುದ್ಧ ಮುಂದುವರೆಯುವುದು ಅವಶ್ಯವೆಂದು ಕಂಡು ಬಂದಿದೆ.

8. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಕೆ ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬಂದಿದೆ.

9. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಮೇಲೆ ಮಾಡಲಾದ ಅವ್ಯವಹಾರದ ದುರ್ನಡತೆಯ ಅವಧಿಯಲ್ಲಿ ಅವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದ ಕಾರಣ, ಅವರು ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುವಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ತೋರಿಸದೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

10. ಹೀಗಾಗಿ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ.ಡಿ.ಆರ್.ನಾಯ್ಕ ಹಿಂದಿನ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಸರ್ಕಾರಿ ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ, ಕ್ಯಾದಗಿ, ಸಿದ್ದಾಪುರ ತಾಲ್ಲೂಕು ಪ್ರಸ್ತುತ ಕ್ಲಸ್ಟರ್ ರಿಸೋರ್ಸ್ ಪರ್ಸನ್, ಕ್ಯಾದಗಿ ತಾಲ್ಲೂಕು, ಸಿದ್ದಾಪುರ ಇವರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ ನಿಯಮ (3)(1) (i) (ii) ಮತ್ತು (iii) ನೇ

Hee
211 61 m

ರಲ್ಲಿ ಹೇಳಿದಂತೆ, ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಶಿಸ್ತುಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ - 1 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charge DGO appeared through PM Advocate and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

8. DGO has filed objections/written statement and has denied all the allegations made in the complaint and contended that, Lokayuktha Inspector/I.O. has not conducted proper investigation and has not collected proper evidence. Further contended that before he assuming charge one Sadananda M. Naik, the then Head-Master was looking

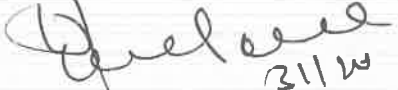
[Handwritten signature]
31/11/16

after the construction work of school and all the payments of construction work and passing of bills were made with the joint signature of both DGO and then committee Secretary. DGO was only a nominal signatory to the cheques and he has maintained proper accounts and he is unaware about effective plastering, construction of repair work carried out under the supervision of himself because earlier Rajendra Bhat and Sadananada M. Naik officials of school were managing the affairs of school and all the cheques were issued to contractor for construction, as per the guide-lines of Karnataka Government and supportive resolutions were passed by the School Management.

9. Further contended that all the work of carrying out repairs to school was conducted under the management of Education Department and local politicians-two groups sharing rift between them has lead for falsely involving this DGO in the scam and he is not responsible for the above said allegations leading to committing of misconduct alleged against him and prays to drop the proceedings.

10. After receiving the objections/written statement, enquiry was proceeded with VOR was complied and enquiry was proceeded with.

11. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined


31/12/16

complainant as PW.1 and got marked Ex.P.1 to Ex.P.7. I.O. is examined as PW.2 through him Ex.P.8 is got marked and one Arun Ganapathy Hegde independent witness of said village is examined as PW.3, retired Police Inspector is examined as PW.4, who has submitted the Investigation report submitted by PW.2 marked at Ex.P.9. Since DGO and his advocate remained absent, cross examination of PW.4 is taken as nil. After the closure of the evidence of Enquiry Authority, on behalf of DGO no defence evidence is adduced and no SOS is recorded as DGO and his counsel remained absent and case was posted for arguments DGO and his advocate remained absent and their arguments were taken as Nil.

12. Heard the argument of P.O. and case was posted for submitting final report.

13. Following point arise for my consideration;

Whether the Charge leveled against Sri. Dharma R. Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura Taluk, Uttara Kannada District, is proved by the Disciplinary Authority?

14. My answer to the above point is in the '**Affirmative**' for the following:

[Handwritten signature]
3/1/16

REASONS

15. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1, who has stated in his oral evidence that Government Higher Primary School of Kyadagi village, Siddapura, was constructed under 'Nali-kali' scheme in the year 2011, which was seem to be of substandard materials construction. In the year 2014, when he visited the school as a resident of that village, at the time of taking admission to his daughter whole school building and related constructions of minimum facility were in deteriorated condition and same was informed to the then President of SDMC Association and it was decided to demolish the old building and construct new building and old building was demolished and the materials of the old building were sold in auction for Rs.13,000/- and it is not credited in the account of the school. Further subsequent construction of the school was made without following the required procedure like calling tenders, allotting same to the eligible contractors and construction was of substandard. In this regard, he collected the documents pertaining to tender, vouchers, resolution of the school and the estimated amount sanction, bills, quotations. When PW.1 found that the estimated amount was not properly utilized for the construction of school as per estimation. So, he lodged complaint to Lokayuktha along with the resident of same village one Arun Ganapathy

R. S. S.
31/01

Hegde/PW.3 and complained about water leakage from the school rooms and plaster of walls and construction was seened to be of substandard.

16. In support of his oral evidence PW.1 has produced his complaint Ex.P.1 and Ex.P.2, tender records, vouchers, estimation, granted bills, quotations are collectively and other related records are marked from Ex.P.3 to 7.

17. Further PW.3 Arun Ganapathy Hegde has stated in his oral evidence that, he has complained to Lokayuktha long with PW.1 about substandard construction carried out relating to Siddapura Kyadagi Government Higher Primary School granted under 'Nali-kali' scheme.

18. PW.1 has been cross examined by the defence and have tried to elicit that, DGO has taken charge later and earlier from 2011 onwards one Sadananda Naik and then President Rajendra Bhat were responsible for the said illegality and Sadananda Naik Head Master was transferred and later DGO/he took charge and several suggestions were made to establish that proper construction was carried out in the said school. Though PW.3 is examined no records are got marked on his behalf and he has only accompanied with PW.1 while lodging the complaint and he has not been cross examined by DGO Advocate as his prayer was rejected to grant adjournment to conduct cross examination of PW.1.

Handwritten signature
31/1/16

19. Oral evidence of PW.1 and the documents produced by PW.1 on reference make it clear that, PW.1 has produced Ex.P.3 pertaining to vouchers of window and door frames purchased from Hegde Timbers, Siddapura and part of the same Ex.P.3 proceedings of 30/05/2011 of Kyadagi school disclose about selling of earlier school building remains window and door frames auction granted for Rs.13,000/- and part of Ex.P.3 disclose about purchasing of wood for Rs.1,23,733/- out of the grant from the same Hegde Timbers, Siddapura. Ex.P.5 disclose about repairs effected to school roof labour and carpentry charges and Ex.P.6 disclose about repairs effected roof tiles from Vinayak Traders and Others. These records are sufficient to show that Government had granted estimated cost amount to effect repairs to Kyadagi Government School under 'Nali-Kali' scheme. All these transactions have taken place from 2011-12 to 2013.

20. PW.1 has been cross examined by the defence to elicit their stand taken that complainant was not sharing good relation with Rajendra, he then President of the said school and it is elicited that estimation record is not produced and particulars of the amount existing in the account of school when the building construction was started. Except these aspects nothing has been elicited.


31/01/11

- 21.** PW.3 is another resident of the village and he has stated only about irregularities committed by DGO in not carrying out of the work as per the scheme and specification.
- 22.** After assessing the evidence of PW.1 and 3 and the evidence of CPI, Lokayuktha, PW.2 who was appointed as I.O. assumes much importance. He has stated before this court that he visited Kyadagi Higher Primary School and enquired about the records pertaining to selling the materials of old school building and same were not produced by President of said school Rajendra Bhat and the then Secretary Sadananda Naik, on the ground that they were not handed over to him by earlier Head-Master. Further stated that working Head Master help him in inspecting the school building and some of the roof sheets have been fixed by the present Head-Master with the help of localities. All the records were with S.M.Naik, the then head Master, who was retired. Further stated that an amount of Rs.4,20,000/- was granted in the year 2008-09 to construct the school building. At that time S.M.Naik and SBMC were working as Head-Master and Secretary of said school and then another Head Master came and took charge.
- 23.** PW.2/I.O. has been cross examined by the DGO that denying the inspection conducted by I.O. about the building and he did not inspected account extract of Rs.4,20,000/-.

[Handwritten signature]
31/10/20

24. PW.4 is examined Inspector of Lokayuktha who has stated that he has verified the inspection report of PW.2 and has forwarded the report to S.P.Lokayuktha.

25. Assessment of the evidence of PW.1 to 4 have not been rebutted by DGO Dharma R Naik by leading evidence on his behalf.

26. It is relevant to note that Article of Charges have been framed against DGO that DGO was working as a Head-Master of said school since 20/06/2011 and also as Secretary of SDMC Institution and he has not utilized the grant of fund Rs.4,20,000/- to carry out the construction of building qualitatively and the construction and repairs effected during his period were that of substandard and the granted amount of Rs.4,20,000/- have not been properly utilized.

27. To rebut this specific Article of Charge, DGO has not discharged the burden by leading cogent evidence except denying the evidence of PW.1 and PW.3, who are of material importance to prove the charge. DGO has tried to take advantage of the relevant documents and not produced the documents either by PW.1 or I.O./PW.2.

28. In order to disprove the Article of Charges DGO would have produced the documentary evidence to show that he has carried out the repairs to the school building by

Free
21/10/12

following strict guide-lines provided by the Government in carrying out the construction of school building. Mere denial of allegations and claiming that all the documents were not in his possession and they were in possession of one earlier teacher Sadananda Naik is not sufficient to discharge the charges leveled against him. In addition to this, evidence of I.O. PW.2 Inspector has submitted his detailed I.O.report marked at Ex.P.8 clearly disclose that the President of the SDMC School, Kyadagi, Rajendra Bhat and the then Secretary of the said school have demolished the old building at ground level and have sold the materials in convenient auction for Rs.13,000/- and same were not utilized for construction of school building and have not utilized the total amount granted under the scheme of 'Nali-Kali' and tried to complete the school building and constructed the same with substandard and or even without effecting new construction they have repaired the damaged building here and there.

29. With the available evidence from the Disciplinary Authority and in the absence of rebuttal evidence from DGO by not producing the relevant record to disprove the charges it is found proper to hold that the Article of Charges leveled against DGO are established.

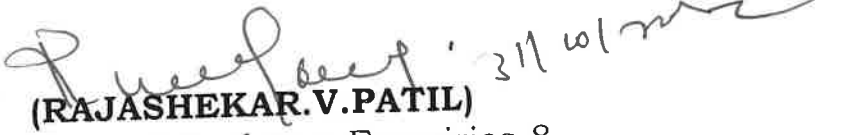
*Received
34/6/20*

30. In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is established. In the result, above Point is answered in the '**Affirmative**' and I proceed to record the following;

FINDINGS

The Disciplinary Authority has proved the charges leveled against the Delinquent Government Official Sri. Dharma R. Naik, the then Head Master, Government Higher Primary School, Kyadagi, Siddapura (Presently Cluster Resource Person, Kyadagi, Siddapura Taluk, Uttara Kannada District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.


(RAJASHEKAR.V.PATIL)
Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

ANNEXURES**1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW1	Sri. Harshavardana V. Hegde, S/o Venkatasubbaiah Ramappa Hegde, 40 years, Kyadagi Post, Siddapura Taluk, U.K. District, dtd.02/11/2017.
PW.2	Sri. Joy Anthony S/o A.J. Anthony, aged 52 years, r/o Karkala, Udupi District, Dtd.22/09/2018
PW.3	Sri. Arun Ganapathy Hegde S/o Ganapathy Hegde, 42 years, r/o Kiregodu village, Siddapura Taluk, dtd.26/03/2021.
PW.4	H.D. Mendonza, S/o L. Mendonza, 64 years, r/o Udupi. Dtd.13/06/2022.

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1 Ex.P.1(a & b)	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(Original) Signatures of PW.1 and PW.2
Ex.P2 Ex.P.2(a)	Form-II (complainant's Affidavit) submitted to Lokayuktha (Original copy) Signature of PW.1
Ex.P.3	Vouchers pertaining to additional room for SDMC School, Kyadagi village, Siddapura Taluk, U.K.Dist. (20 to 38 -10- sheets) (xerox copies)
Ex.P.4	Vouchers pertaining to timber to SDMC School, Kyadagi village, Siddapura Taluk, U.K.Dist. (13 to 19 4-sheets) (xerox copies)
Ex.P.5	Bills pertaining to repair of Chavani of SDMC School, Kyadagi village, Siddapura Taluk, U.K.Dist. (6 to 12 3-sheets) (xerox copies)
Ex.P.6	Bills pertaining to repair of Major Chavani of SDMC

W. J. J. J.

	School, Kyadagi village, Siddapura Taluk, U.K.Dist. (3 to 7- 3-sheets) (xerox copies)
Ex.P.7	Grant for repair of SDMC School, Kyadagi village, Siddapura Taluk, U.K.Dist. (1 and 2 1-sheet) (xerox copy)
Ex.P.8	Report of PW.2 dtd.20/06/2015
Ex.P.8(a)	Signature of PW.2.
Ex.P.9	Submission of letter pertaining to report of PW.2.
Ex.P.9(a)	Signature of PW.3.


(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.

3/11/16

